

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.18
C.P. No.92/BB/2023**

IN THE MATTER OF:

M/s. Triveni Energy Solutions Ltd.

... Petitioner

Order under Section 66 of Companies Act, 2013

Order delivered on 08.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Nandish Patel
For the IT Dept. : Shri Ganesh Ghale
For the ROC : Shri Vaibhav

ORDER

1. Heard the Ld. Counsel for the Petitioner, IT Dept. and the ROC.
2. Pursuant to Order dated 04.01.2024, the ROC has sought time to file its supplementary report. However, no such report has been filed by the ROC. Therefore, Ld. Counsel for the ROC is directed to file a clarification memo explaining the same, within a period of one week.
3. Ld. Counsel for the IT Dept. has filed its report *vide* Diary No.5712 dated 10.11.2023. The same is taken on record. However, Ld. Counsel for the Petitioner submits that the copy of the IT Report has not been served on him. Therefore, Ld. Counsel for the IT. Dept. is directed to serve a copy of the report to the Petitioner Counsel, within a period of three days.
4. List the case on **29.02.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Anishma

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**